

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 59
TP (Co. Act.)-16(PB)/2024
Old CP No. 570/2014

IN THE MATTER OF:

Lafarge Aggregates & Concrete India Pvt. Ltd. ... Applicant/Petitioner
Vs
VXL Realtors Pvt. Ltd & Ors. ... Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : None
For Respondent : Mr. Rajendra Singhvi, Advcoate VC

ORDER

On 01.04.2024, the following order was passed.

“This matter has been transferred from the Hon’ble High Court of Delhi vide order dated 15.02.2024. Today, when the matter was called at 12.40 PM, neither the petitioner nor his counsel entered an appearance. Ld. Counsel Mr. Rajendra Singhvi for the Respondent appeared through VC. One last opportunity is granted to the petitioner to prosecute the matter if the petitioner is interested, failing which the petition will be dismissed. List the matter again on 07.05.2024 for the appearance of the Petitioner.”

Today, also when the matter was taken up, neither the petitioner nor the Ld. Counsel entered appearance.

Ld. Counsel Mr. Rajendra Singhvi appearing on behalf of the respondent and take strong objection for continuation of proceedings and seeks dismissal since the petitioner is not serious in prosecuting the case.

In view of our earlier order dated 01.04.2024 and non-prosecution by the petitioner, we are inclined to **dismiss TP (Co.Act.)-16(PB)/2024 Old CP No. 570/2014.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 07.05.2024